

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-251-2020**

Village Panchayat Aldona

.... Petitioner.

Versus

State of Goa & Ors.

.... Respondents.

Mr. C. A. Ferreira and Mr. Dhawal Zaveri, Advocates for the
Petitioner.

Mr. Pravin Faldessai, Addl. Government Advocate for the
Respondents.

Coram : M. S. SONAK, &

SMT. M. S. JAWALKAR, JJ.

Date : : 7th October, 2020

P.C.:

Heard Mr. C.A. Ferreira with Mr. Dhawal Zaveri, learned
Advocates for the petitioner and Mr. Pravin Faldessai, learned Addl.
Government Advocate for the respondents.

2. According to us, arguable issues are raised herein.
3. Rule.
4. Respondents to file response to the issues raised in the petition and thereafter, if the petitioner, if so desire, may file rejoinder within four weeks.
5. The hearing in this petition is expedited. After the completion of the pleadings liberty is granted to apply for hearing.
6. Mr. Faldessai, learned Addl. Government Advocate waives service on Rule on behalf of all the respondents.

SMT.M.S.JAWALKAR, J.

M. S. SONAK, J.

MF/-